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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

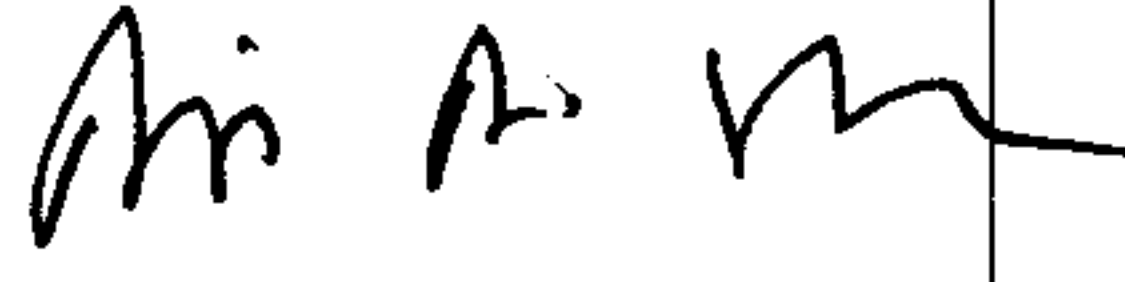
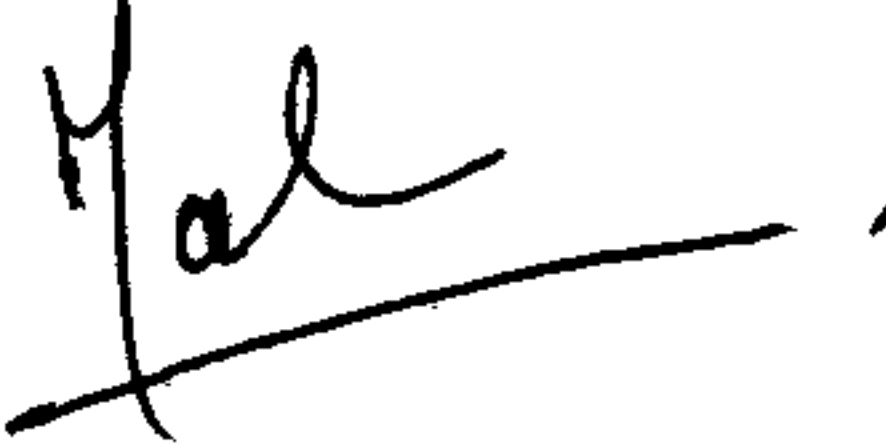
C.P. (I.B) No. 129/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Punjab National Bank
V/s.
Ionik Casting Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
2.	MR. NAVIN PAHWA MR. RITU SHAH FOR THAKKAR AND PAHWA ADV.	SR. ADV. ADV.	RESPONDENT	

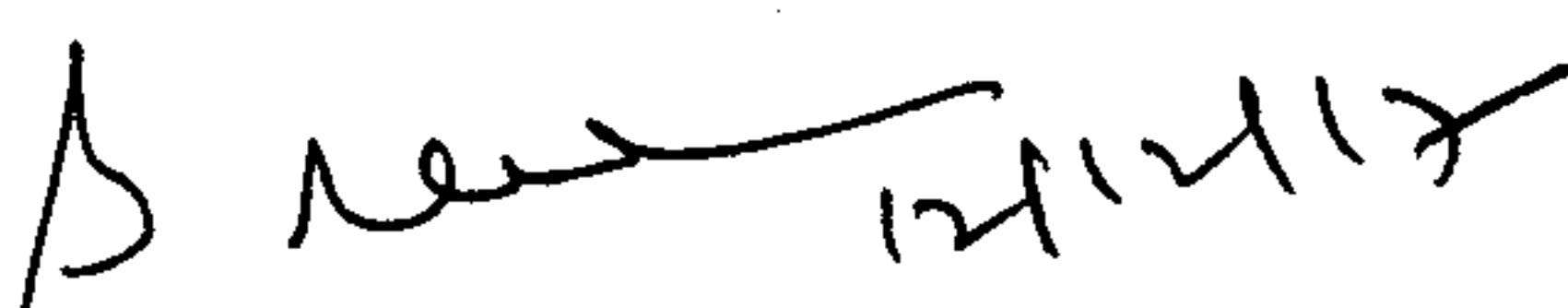
ORDER

Learned Advocate Mr. Anip Gandhi present for Financial Creditor/Petitioner.
Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah
present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority
under IB Code is under consideration before the Larger Bench of NCLT, New Delhi
in matters wherein winding up petitions are pending before various Hon'ble High
Courts at different stages.

In view of the same, list the matter on 21.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.